

**FIR No. 150/2018**  
**State Vs. 1. Mahesh @ Shankar**  
**2. Pinto**  
**FIR No. 308/354B/354/34 IPC**  
**PS: Sultan Puri**

**22.06.2020**

**These are two bail applications, one for extension of interim bail of accused Mahesh @ Shankar and another for regular bail of accused Pinto.**

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Ms. Babita Tyagi, Ld. Counsel for the applicants/accused persons through VC.

It is submitted by Ld. Counsel on behalf of applicant/accused Mahesh @ Shankar that the interim bail of applicant/accused be extended on the ground of HPC guidelines of Hon'ble High Court of Delhi.

It is further submitted by Ld. Counsel on behalf of applicant/accused Pinto that regular bail be granted to the applicant/accused on the ground that applicant/accused is not previously involved in any other case. It is further submitted that the applicant/accused is in JC since 04.04.2020. It is further submitted that the applicant/accused Pinto is stated to be already on interim bail.

It is submitted by Ld. APP for the State/IO that accused Mahesh @ Shankar is involved in many other offences and he is not entitled for extension of his interim bail as per HPC guidelines.

It is further submitted by Ld. APP for the State/IO that accused Pinto was declared proclaimed offender in the past. It is further submitted that there is every possibility that after getting regular bail, applicant/accused Pinto will threaten the complainant.

Considering all the facts and circumstances and considering the fact that applicant/accused Mahesh @ Shankar is involved in many other offences is not entitled for extension of interim bail as per HPC guidelines. Accordingly, his application for extension of interim bail is hereby dismissed.

Further considering the submissions advanced on behalf of Ld. APP for the State, gravity of offence and considering past conduct of the accused that he was declared PO, I am not inclined to grant regular bail to the applicant/accused Pinto at this stage. In these circumstances, regular bail of applicant/accused Pinto is hereby dismissed. Copy of this order be placed in both the applications.

Copy of this order be sent to the concerned Jail Superintendent for necessary perusal.

**(Devender Nain)**  
**Special Judge (POCSO Act)/ASJ-5, North-West,**  
**Rohini Courts, Delhi/22.06.2020**